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Upgradation, training is provided in construction trades and also subsidy and loan for upgradation of dwelling units of economically weaker beneficiaries.

(b) To minimise exodus from village to towns, the Government is making concerted efforts to provide assured employment opportunities to the rural poor through Employment Assurance Scheme (EAS). Under this scheme, 100 mandays of employment is provided to all able bodied adults who are in need and seeking for it. This scheme is being implemented in 2475 blocks all over the country.

## Issue of Default Notices by DDA

- 2563. SHRI TARA CHARAN MAJUMDAR: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:
- (a) whether DDA has issued large number of default notices to all allottees who defaulted in payment upto March, 1995;
- (b) if so, the contents of these notices, including the schemes to which these notices pertain;
- (c) whether DDA propose to ask its site offices to maintain complaint registers to enable non-defaulter allottees to lodge their complaints including redressal with time bound period;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) whether DDA would also issue notices to its site staff in case they default to redress grievances of allottees with specified time; and
- (f) if so, the details thereof and if not, the reasons for penalising only the defaulter allottees?

THE MINISTER OF STATE OF THE DEPTT. OF URBAN DEVELOPMENT IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI R. K. DHAWAN): (a) and (b) Yes, Sir, DDA has issued about 84,000 defaulter

notices to the Hire-purchase Allottees under the New Pattern Registration Scheme, 1979 and Ambedkar Awas Yoja-na, 1989. Besides, particulars of flat and the total outstanding amount, the defaulter notice calls upon the allottees to clsar the dues within 30 days of the date of despatch (of the notice) and also to avail of the rebate under the Hire Purchase Penalty Relief Scheme.

- (c) and (d) Rectification of defects is carried out in accordance with the relevant regulations of DDA (Management & Disposal of Housing Estates) Regulations, 1968, as amended from time to time. Necessary record to this effect is maintained at site.
- (e) The cases of delay, if any, are dealt with on the merits of each case.
  - (f) Does not arise in view of (e) above.

## Completion Certificate to Hotels and Restaurants by NDMC

- 2564. SHRI V. GOPALSAMY: Will the Minister of URBAN AFFAIRS & EMPLOYMENT be pleased to state:
- (a) how many hotels and restaurant are functioning in New Delhi Municipal Committee Area without obtaining a completion certificate from the concerned authority;
- (b) whether any steps have been initiated to prosecute the concerned; and
  - (c) if so, the details thereof in e?ch case?

THE MINISTER OF STATE OF THE DEPTT. OF URBAN DEVELOPMENT IN THE MINISTRY URBAN AFFAIRS AND EMPLOYMENT (SHRI R. K. DHAWAN):
(a) to (c) The information is being collected and will be laid on the Table of the Sabha.

## Cases filed by Personnel of CSD

- 2565. SHRI GUNDAPPA KORWAR: Will the PRIME MINISTER be pleased to state:
  - (a) the number of court cases filed by